

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1385/96

Dt. of Order: 2-12-96.

Between :-

Smt.K.Rema Mani

... Applicant

And

1. The Director General of Postal Services, Dept. of Posts, New Delhi.
2. The Chief Post Master General, Dept. of Posts, Hyd.
3. The Dy.Chief Post Master General (Admn), Dept. of Posts, Hyd.
4. The Sr.Superintendent of Post Offices, South East Divn., Hyd.

... Respondents

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Counsel for the Applicant : Shri V.Venkateshwar Rao

Counsel for the Respondents : Shri —

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CORAM:

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Justice Shri M.G.Chaudhari, VC)

(For admission) --- --- ---

Shri V.Venkateshwar Rao for the applicant. The grievance of the applicant is that although she is eligible to be conferred temporary status and thereafter regularisation in Group-D post under the scheme of the Postal Department in respect of those who had rendered 240 days continuous service

on 29-11-89 but that the respondents have not given her that benefit. She also contends that the cut off date has been extended to 10-9-93 ^{and} ~~date~~ with reference to that also her claim ¹ has to be considered. According to her as she worked as Casual Labourer continuously since 1-2-86 ^{she} and is entitled to get temporary status. The applicant also claims that with regularisation or even otherwise she is entitled to get the minimum of pay of Group-D post. The applicant however merely states that she had made several requests to absorb her on regular basis. This statement is extremely vague. It is appropriate that the applicant makes a proper written representation relating to her claims to the competent authority of the respondents viz., Respondent No.4. If such a representation is filed within a period of 4 weeks from today, the respondent No.4 shall dispose it of within a period of 4 weeks from the date of receipt of the same and communicate result to the applicant. In the event of rejection of her claim by the respondents, the applicant will be at liberty to adopt such legal remedies including filing of fresh OA as she may be advised in accordance with the law. ~~Notcates.~~

✓ OA rejected / No

(H.RAJENDRA PRASAD)
Member (A)

M.G.CHAUDHARI
(M.G.CHAUDHARI)
Vice-Chairman

Dated: 2nd December, 1996.
Dictated in Open Court.

M.J.M /
Deputy Registrar (J)ec.

av1/

0.A.1385/96

To

1. The Director General of Postal Services,
Dept. of Posts, New Delhi.
2. The Chief Postmaster General,
Dept. of Posts, Hyderabad.
3. The Deputy Chief Postmaster General (Admn.)
Dept. of Posts, Hyderabad.
4. The Sr. Superintendent of Post Offices,
South East Division, Hyderabad.
5. One copy to Mr. V. Venkateswar Rao, Advocate, CAT. Hyd.
6. One copy to Mr.
7. One copy to Library, CAT. Hyd.
8. One spare copy.

pvm.

I COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD
MEMBER (ADMN)

Dated: 2-12-199

ORDER / JUDGMENT

M.A./R.A/C.A. No.

in

O.A.No. 1385/96

T.A.No.

(W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

DESPATCH

23 DEC 1996

हैदराबाद न्यायालय
HYDERABAD BENCH